

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW  
DELHI

ORIGINAL APPLICATION NO. 161/2023

Rana Iqbal Singh Jolly & Ors

....Applicants

Versus

State of Punjab & Others

....Respondents

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New Delhi  
Dated: 18.08.2023

Through

Respondent No.6



Paranjay Chopra  
Advocate

Ch.No. 138, Lawyers Chamber Block-I,  
Delhi High Court,  
New Delhi-110003  
Mob. No.9818665555  
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BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI

Original Application No. 161/2023

Rana Iqbal Singh Jolly & ors

...Applicants

Versus

State of Punjab & Others

....Respondents

Reply by way of Affidavit of Amarinder Singh Tiwana,  
Additional Chief Administrator, GMADA, PUDA Bhawan,  
Sector 62, S.A.S. Nagar (Mohali) on behalf of Respondent No. 6.

I, the above named deponent, do hereby solemnly affirm and declare as  
under: -

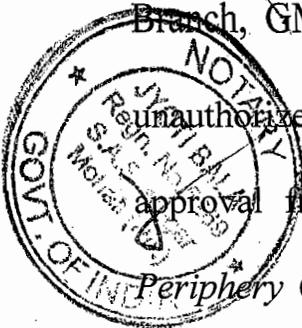
**RESPECTFULLY SHOWETH:**

1. That it is humbly submitted that as per the report of field Staff of Regulatory Branch, GMADA, the Respondent No. 8 (The Hermitage), has raised an unauthorized farm house namely 'The Hermitage' without obtaining requisite approval from the Competent Authority under *the Punjab New Capital Periphery Control Act, 1952* and *the Punjab Regional and Town Planning and Development Act, 1995* in the area of Village Karoran, Tehsil Majri, District S.A.S. Nagar, by constructing the structures mentioned below:-

- i) That in the area measuring approximately 40x28 feet, a Wash Room with cemented walls and temporary shed, has been constructed;
- ii) That in the area measuring approximately 47x21 feet, Guest Room cemented walls and with temporary shed, has been constructed;

11 AUG 2023





- iii) That in the area measuring approximately 46x10 feet, a shed has been constructed;
- iv) That in the area measuring approximately 48x76 feet, a Green House has been constructed;
- v) That in the area measuring approximately 27x21 feet, a Wash Room cum Hut cemented walls and with temporary shed has been constructed;
- vi) That in the area measuring approximately 8x9 feet, at the main gate a Watch Room has been constructed;
- vii) That besides this it is mentioned here that the above site is spread over the area of about 8.5 acres of land and in an area of approximately one acre 'Concrete Parking' has been constructed.



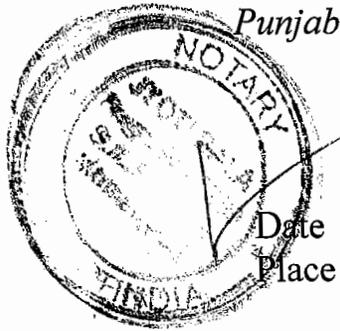
2. That the Respondent No.8 not only raised the unauthorized farm house, but is also using this land for marriage functions and other commercial activities, without obtaining requisite approval from the Competent Authority under *the Punjab New Capital Periphery Control Act, 1952* and *the Punjab Regional and Town Planning and Development Act, 1995*. A set of photographs of the unauthorized construction in question is annexed herewith as **ANNEXURE R-6/1 (Colly)**.
3. That it is submitted that due to above mentioned violations the answering Respondent vide letter No.998 dated 10.04.2023 has already issued 'Show Cause Notice' and has afforded an opportunity of hearing under Section 5,11 of *the Punjab New Capital Periphery Control Act, 1952* and under Section 64 of *the Punjab Regional and Town Planning and Development Act, 1995*. A copy of 'Show Cause Notice' dated 10.04.2023 is annexed here with as **ANNEXURE R-6/2**.

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*[Handwritten Signature]*

4. That in reply to the 'Show Cause Notice' dated 10.04.2023, the Respondent No. 8, vide diary no. 1633 dated 04.05.2023, has submitted his reply, but in this reply Respondent No. 8 has not provided any documentary proof to prove any approval from the Competent Authority. A copy of reply submitted by the Respondent No. 8 is annexed herewith as **ANNEXURE R-6/3**.

5. That after considering the reply submitted by the Respondent No. 8, an appropriate action against the unauthorized construction will be taken as per provisions of the *Punjab New Capital Periphery Control Act, 1952* and of the *Punjab Regional and Town Planning and Development Act, 1995*.



Content  
Agreed  
explained  
Executed  
Seemed perfectly

  
Deponent  
(Amarinder Singh Tiwana)  
Additional Chief Administrator,  
GMADA

#### VERIFICATION

Verified that the contents of paras no. 1 to 5 of the Affidavit are correct to the best of my knowledge and as per the information derived from the official record and nothing has been concealed therein.

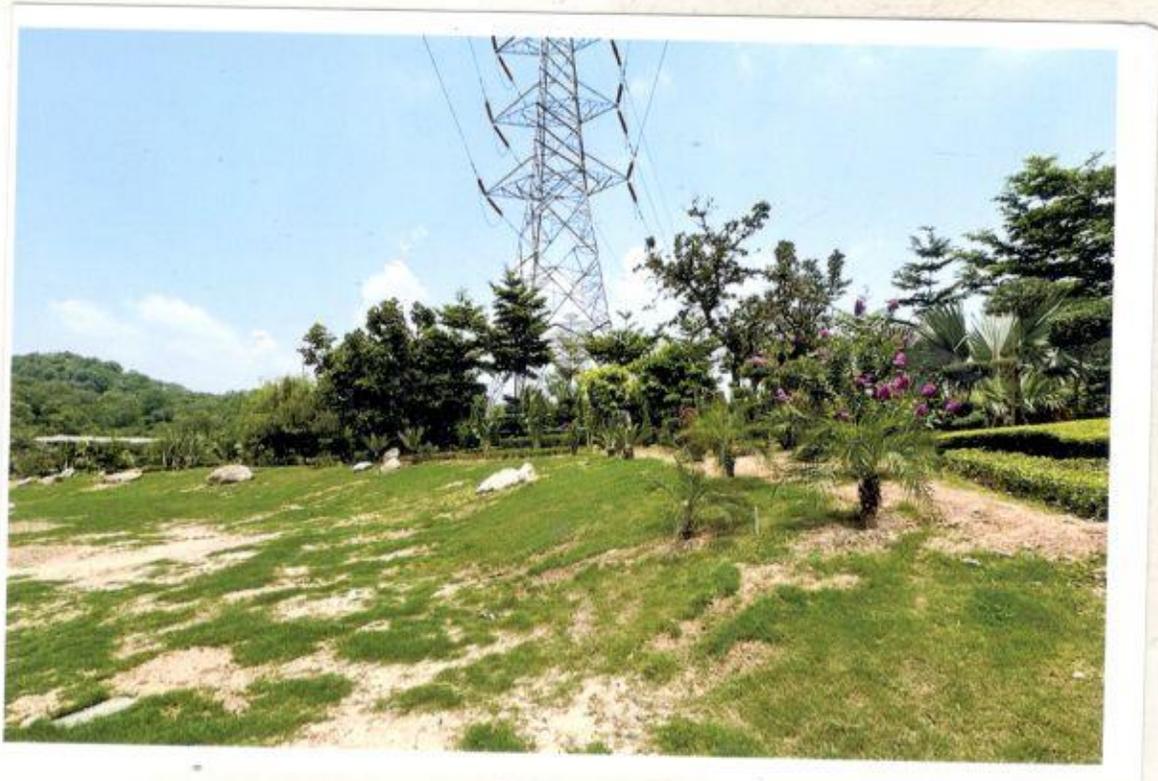
Date  
Place

**ATTESTED**

  
Notary, S.A.S. Nagar  
Mohali (Pb.)

  
Deponent  
(Amarinder Singh Tiwana)  
Additional Chief Administrator,  
GMADA

11 AUG 2023





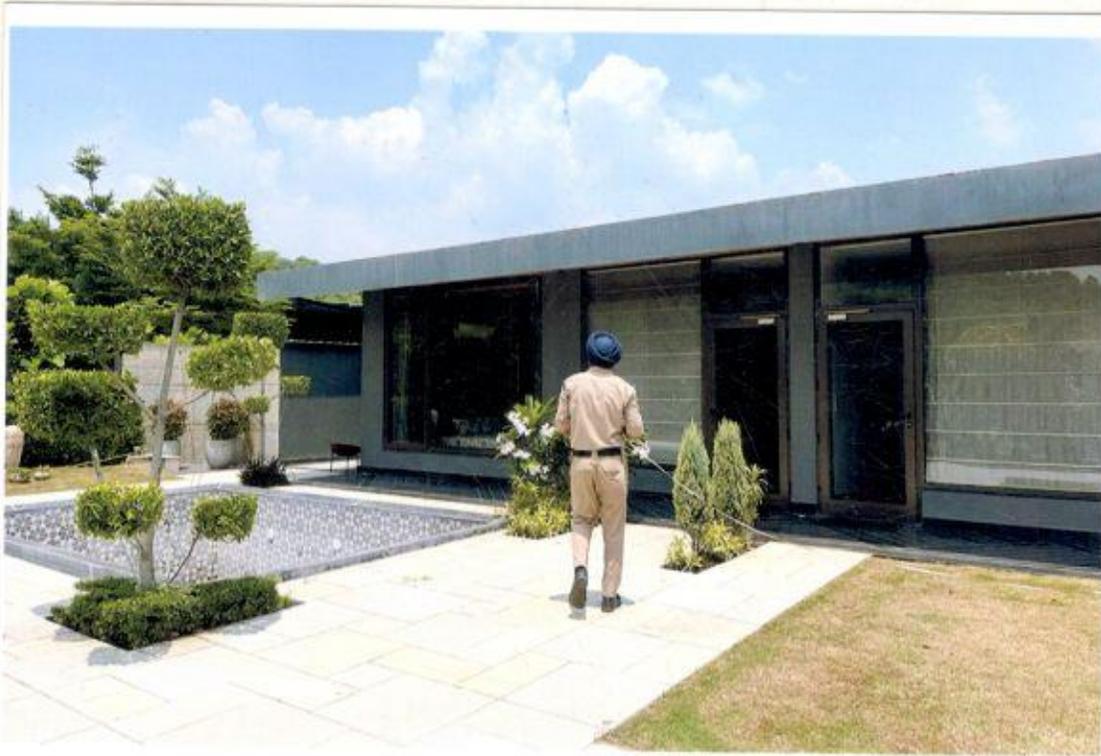


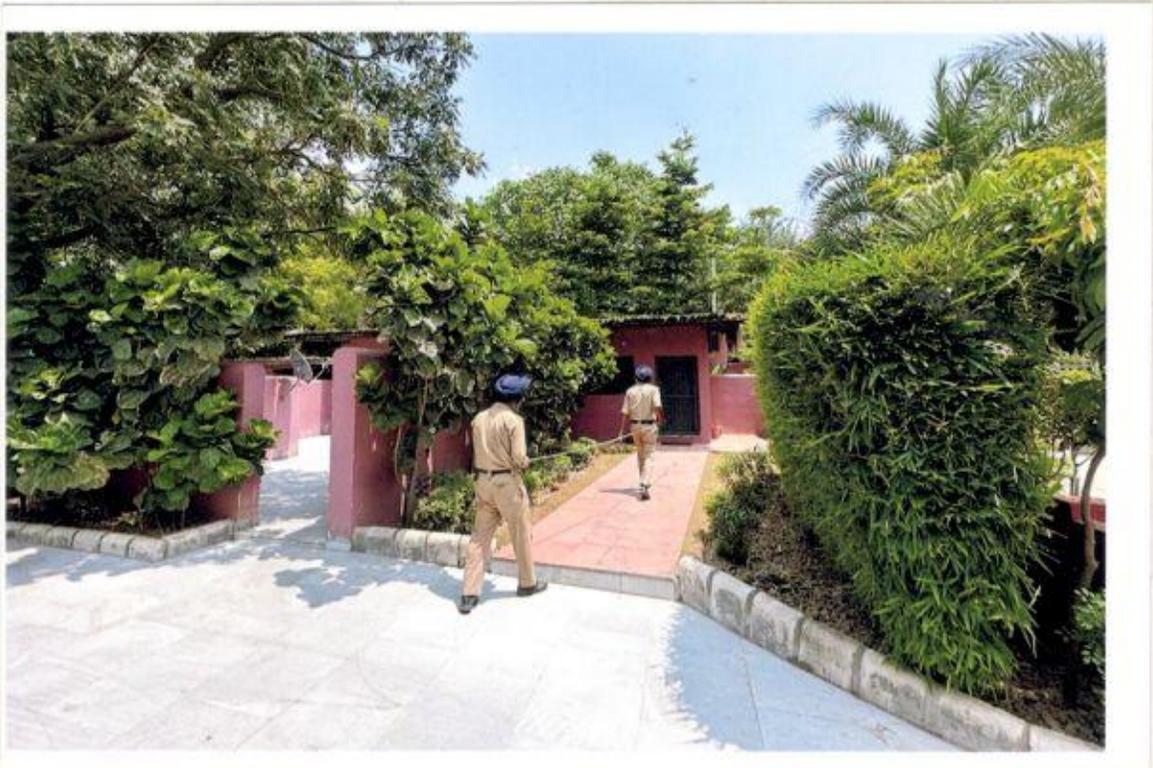




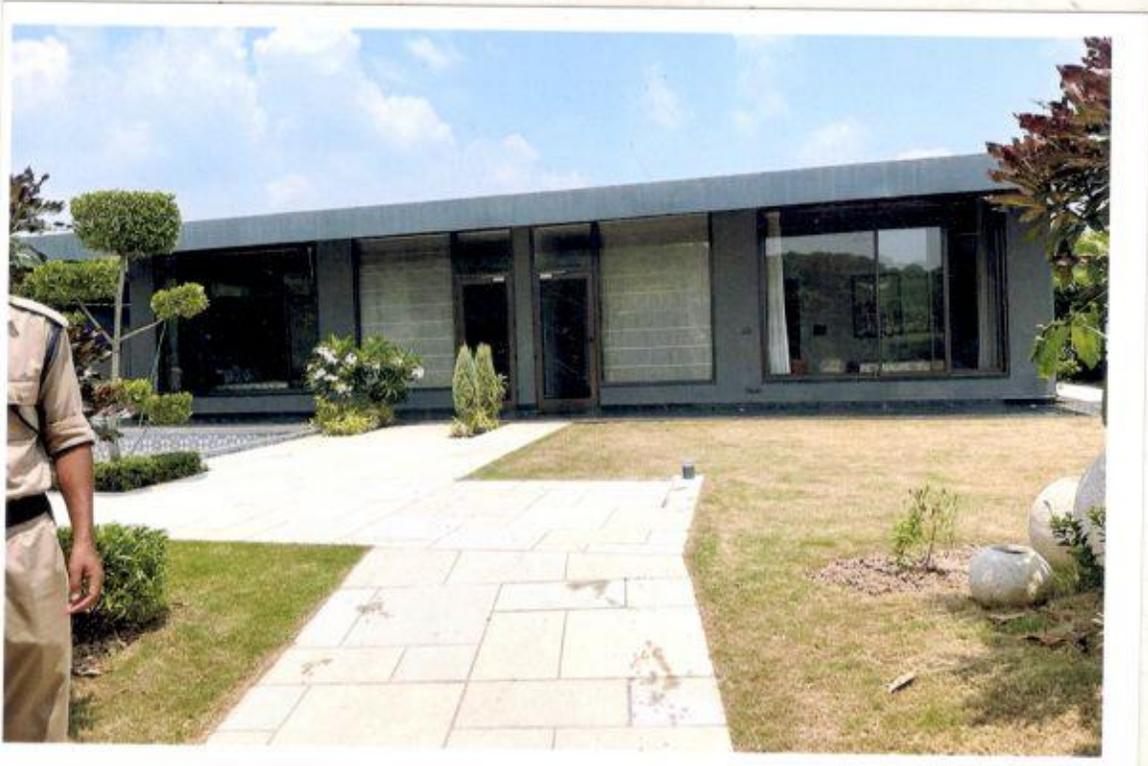












ਨਗਰ ਅਤੇ ਗ੍ਰਾਮ ਯੋਜਨਾਬੰਦੀ ਵਿਭਾਗ, ਪੰਜਾਬ  
ਦਫਤਰ ਜਿਲਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਰੈਗੂਲੇਟਰੀ) ਐਸ.ਏ.ਐਸ. ਨਗਰ  
(ਪੁੱਡਾ ਭਵਨ, ਸੈਕਟਰ-62 ਐਸ.ਏ.ਐਸ. ਨਗਰ)

ਰਜਿਸਟਰਡ  
ਵੱਲ

Orchid Space Design LLP  
Sh Sanjeev Gupta O/o  
The Hermitage Village ~~Karwan~~ Karwan.  
Sub Teshil Majari

ਮੀਮੋ ਨੰ: ਡੀ ਟੀ ਪੀ (ਆਰ)/ਸ-1/2023/  
ਮਿਤੀ:

ਵਿਸ਼ਾ:- ਦੀ ਪੰਜਾਬ ਨਿਊ ਕੋਪੀਟਲ (ਪੈਰੀਫੇਰੀ) ਕੰਟਰੋਲ ਐਕਟ 1952" ਅਤੇ ਦੀ ਪੰਜਾਬ ਰਿਜਨਲ ਐਂਡ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ, 1995" ਦੀ ਉਲੰਘਣਾ ਕਰਕੇ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਹੁਣ ਸਬੰਧੀ ਕਾਰਨ ਦੱਸੇ ਨੋਟਿਸ।

ਇਸ ਵਿਭਾਗ ਦੇ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ ਦੀ ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਨਿਮਨਹਸਤਾਖਰ ਦੇ ਪਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਗਿਆ ਹੈ ਕਿ ਆਪ ਵੱਲੋਂ ਵਾਕਿਆ ਪਿੰਡ ਕਰੋਰਾ ਤਹਿਸੀਲ ਮਾਜਰੀ ਜਿਲਾ ਐਸ ਏ ਐਸ ਨਗਰ ਵਿਖੇ ਲਗਭਗ 11 ਏਕੜ ਏਕੜ ਰਕਬੇ ਵਿੱਚ ਅਣ-ਅਧਿਕਾਰਤ ਫਾਰਮ ਹਾਊਸ ਦੀ ਉਸਾਰੀ ਕੀਤੀ ਗਈ ਹੈ। ਅਤੇ ਫਾਰਮ ਹਾਊਸ ਅੰਦਰ ਵਿਆਹ ਸਾਦੀਆ ਦੇ ਪਰੋਗਰਾਮ ਕੀਤੇ ਜਾਦੇ ਹਨ। ਉਕਤ ਸਾਈਟ ਗਮਾਡਾ ਰਿਜਨਲ ਪਲੈਨ ਅਧੀਨ ਪੈਂਦੀ ਹੈ। ਇਸ ਉਸਾਰੀ ਕਰਕੇ ਦੀ ਪੰਜਾਬ ਨਿਊ ਕੋਪੀਟਲ (ਪੈਰੀਫੇਰੀ) ਕੰਟਰੋਲ ਐਕਟ 1952", ਦੀ ਧਾਰਾ-5 ਅਤੇ 11, "ਦੀ ਪੰਜਾਬ ਰਿਜਨਲ ਐਂਡ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ, 1995" ਦੀ ਧਾਰਾ 64 ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਇਸ ਲਈ ਆਪ ਵੱਲੋਂ ਕੀਤੀ ਗਈ ਇਹ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀ "ਦੀ ਪੰਜਾਬ ਨਿਊ ਕੋਪੀਟਲ (ਪੈਰੀਫੇਰੀ) ਕੰਟਰੋਲ ਐਕਟ 1952" ਦੀ ਧਾਰਾ- 12 ਅਤੇ "ਦੀ ਪੰਜਾਬ ਰਿਜਨਲ ਐਂਡ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ, 1995" ਦੀ ਧਾਰਾ 69 ਤਹਿਤ ਢਾਹੁਣੀ ਬਣਦੀ ਹੈ। ਇਹਨਾਂ ਉਲੰਘਣਾਵਾਂ ਸਬੰਧੀ ਆਪ ਵਿਰੁੱਧ ਫੌਜਦਾਰੀ ਮੁਕੱਦਮਾ ਵੀ ਦਰਜ ਕਰਵਾਇਆ ਜਾ ਸਕਦਾ ਹੈ, ਜਿਸ ਵਿੱਚ ਆਪ ਨੂੰ ਕੈਦ ਅਤੇ ਜੁਰਮਾਨਾ ਹੋ ਸਕਦਾ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਨਾਲ ਉਕਤ ਐਕਟਾਂ ਦੀਆਂ ਧਾਰਵਾਂ ਅਧੀਨ ਆਪ ਵੱਲੋਂ ਕੀਤੀਆਂ ਅਣ-ਅਧਿਕਾਰਤ ਉਸਾਰੀਆਂ ਨੂੰ ਢਾਹੁਣ ਦਾ ਵੀ ਉਪਬੰਧ ਹੈ। ਪ੍ਰੰਤੂ ਇਸ ਸਬੰਧੀ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਨ ਤੋਂ ਪਹਿਲਾਂ ਆਪ ਨੂੰ ਇੱਕ ਮੌਕਾ ਦਿੰਦੇ ਹੋਏ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਮੌਕੇ ਤੇ ਉਸਾਰੀ ਤੁਰੰਤ ਬੰਦ ਕੀਤੀ ਜਾਵੇ। ਜੇਕਰ ਉਸਾਰੀ ਬੰਦ ਨਹੀਂ ਕੀਤੀ ਗਈ ਤਾਂ ਬਿਨਾ ਕੋਈ ਨੋਟਿਸ ਦਿੱਤੇ ਗਮਾਡਾ ਵੱਲੋਂ ਆਪ ਦੇ ਹਰਜੇ ਖਰਚੇ ਤੇ ਢਾਹ ਦਿੱਤੀ ਜਾਵੇਗੀ। ਆਪ 30 ਦੇ ਅੰਦਰ-ਅੰਦਰ ਇਸ ਦਫਤਰ ਵਿਖੇ ਹਾਜ਼ਰ ਹੋ ਕੇ ਸਪਸ਼ਟ ਕਰੋ ਕਿ ਕਿਉਂ ਨਾ ਆਪ ਵਿਰੁੱਧ ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ। ਅਜਿਹਾ ਨਾ ਕਰਨ ਦੀ ਸੂਰਤ ਵਿੱਚ ਆਪ ਵਿਰੁੱਧ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਕਰਦੇ ਹੋਏ ਅੰਤਿਮ ਹੁਕਮ ਪਾਸ ਕਰ ਦਿੱਤੇ ਜਾਣਗੇ।

ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ।  
ਮਿਤੀ:- 10-4-23

ਪਿੱਠ ਅੰਕਣ ਨੰ: ਗਮਾਡਾ/ਡੀ ਟੀ ਪੀ (ਆਰ)/2023/ 999  
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

- 1) ਜ਼ਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਐਸ ਏ ਐਸ ਨਗਰ।
- 2) ਸਹਾਇਕ ਨਗਰ ਯੋਜਨਾਕਾਰ-(ਰੈਗੂਲੇਟਰੀ ਸ਼ਾਖਾ) ਨੂੰ ਉਸਾਰੀ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਨਿਗਰਾਨੀ ਰੱਖਣ ਅਤੇ ਸਮਾਂ ਪੂਰਾ ਹੋਣ ਉਪਰੰਤ ਸਮੇਤ ਫੋਟੋਗ੍ਰਾਫਸ ਤਾਜ਼ਾ ਰਿਪੋਰਟ ਕਰਨ ਹਿੱਤ।
- 3) ਸਬੰਧਤ ਜੂਨੀਅਰ ਇੰਜੀਨੀਅਰ, ਦਫਤਰ ਰੈਗੂਲੇਟਰੀ ਸਾਖਾ, ਗਮਾਡਾ ਨੂੰ ਸਮੇਤ ਅਸਲ ਮਿਸਲ ਭੇਜ ਕੇ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਜੇਕਰ ਇਹ ਸਿਕਾਇਤ ਯੂ.ਸੀ.ਆਈ.ਸੀ.ਐਪ ਤੇ ਹੈ, ਤਾਂ ਅਪਡੇਟ ਕਰਨ ਹਿੱਤ ਅਤੇ ਉਸਾਰੀ ਵਾਲੀ ਜਗ੍ਹਾ ਤੇ ਨੋਟਿਸ ਚਸਪਾ ਕਰਵਾ ਕੇ ਸਮੇਤ ਫੋਟੋਗ੍ਰਾਫਸ ਰਿਪੋਰਟ ਕੀਤੀ ਜਾਵੇ।

  
ਸਮਰੱਥ ਅਧਿਕਾਰੀ-ਕਮ-ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਗਮਾਡਾ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ।  
3/4/23

Town and Village Planning Department, Punjab Office District Town Planner  
(Regulatory) SAS Nagar (Puda Bhawan, Sector-62 SAS Nagar)

Registered owner

Orchid Space Design LLP

Sh Sanjeev Gupta O/o

The Hermitage Village h karosan.

Sub Teshil Majari

Memo No. DTP (R)/S-1/2023/ Dated

Subject- "The Punjab New Capital (Paediveli) Control Act, 1952" and the Punjab Region and Town Planning and Development Act, 1995. Notice regarding demolition of ongoing unauthorized constructions According to the report of the junior engineer of this department, it has been brought to the undersigned's attention that the village Banera Tehsil Majri inhabited by you has an unauthorized construction in an area of 11 acres at SAS Nar. Farm house has been constructed. And inside the farm house, marriages are performed by sadiya yogarams. The said site falls under Kamada Regional Plan. Due to this construction, Section-5 and 11 of the Punjab New Capital (Pediwegi) Control Act, 1952, Section 64 of the Punjab Bijal and Town Plan and Development Act, 1995 are being violated. Therefore, this unauthorized construction carried out by us is in violation of section 12 of the Punjab New Capital (Pigifery) Piresh Act, 1952 and the section of the Punjab Regional and Town Planning and Development Act, 1995. A criminal case can also be registered against him, in which

he can be imprisoned and fined. Along with this, there is also a provision for demolishing the unauthorized constructions made by him under the provisions of the Proct Acts. But further action in this regard Before giving an opportunity to AAP, it is instructed to stop the construction game on the spot. If the construction is not stopped, it will be demolished by GAMADA at AAP's debt without giving any notice. AAP within 30 He can attend the office and decide why action should not be taken against him as per above. If he does not do so, the final order will be passed while taking further action against him.

Support Officer-cum-Additional Chief Sak

Sahibzada Ajit Singh Nagar. Dated 10.04.2023

To

The Competent Authority  
-Cum-Additional Chief Administrator,  
Sahibzada Ajit Singh Nagar.  
Department of Town & Country Planning,  
PUDA Bhawan, SAS Nagar.

ACA(G)  
Ajit Singh  
8/5/23

**Subject: Reference Notice No. GAMADA/DTP(R)/2023/1000  
dated 10-04-2023.**

DTP(R)

Sir

9/5/23  
ACA(G)  
Suppl R  
LO(R)  
A-1

1. A notice had been issued to the undersigned, in regard to 11 acres farm, constructed 28 years back by the undersigned, in Village Karorn. The notice is based on a complaint filed by the neighbours of the undersigned, namely Sh. Rana Iqbal Singh Jolly, Seema Jolly, Ms Vandna Chauhan and others through Sh. Karan Singh Jolly S/o Sh.Rana Iqbal Singh Jolly. (**Annexure A**)

198/16/1-1021  
08/5/23

2. A similar notice was issued in the name of my son Sh. Saurabh Gupta on 17-6-2019 (**Annexure B**). The same was duly replied vide Reply dated 28-6-2019 (**Annexure C**).

3. A report in regards to the farm was also sent by Department of Forests and Wildlife Preservation on 13-8-2019 (**Annexure D**).

4. Another report was sent by the Department of Forests on 17-10-19 (**Annexure E**).

5. It is categorically stated that the undersigned has never undertaken any permanent construction in the farm. Not even one square feet of permanent structure exist in the farm.

Addl. Chief Administrator  
GAMADA, Sahibzada Ajit Singh Nagar  
E. No. 1633 No. 04/05/2023

6. No new structure had been constructed in the farm from last several years, particularly after the receipt of notice in the year 2019.

7. Few temporary structures exists which are duly permissible under the law.

8. The undersigned has over last several years, converted completely barren land into a lush green farm by planting thousands of trees and plants including fruit trees. (Photos attached as **Annexure F1 to F4**)

9. The farm is duly approved by Punjab Government, Punjab Heritage and Tourism Promotion Board, Under the "Farm Stay scheme" to promote Farm Tourism in the area. (**Annexure G**).

10. Your attention in this regard is invited to CWP no. 22756 of 2013 vide which the conditions imposed on the De-listed lands vide Notification No. 39/578/2005-FT-III/6085 dated 13-8-2010 and Notification No. 39/578/2005-FT-III/6087 dated 13-8-2010 were challenged vide order dated 28-5-2014. The Hon'ble High Court had directed as under:-

"That in CWP No. 22756 of 2013, the challenge was with regard to the conditions imposed on the delisted lands vide Notification No. 39/578/2005-FT-III/6085 dated 13-8-2010 and Notification No. 39/578/2005-FT-III/6087 dated 13-8-2010 (Attached as Annexure A-1) and vide Orders dated 28.05.2014, the Hon'ble High Court directed as under:-

- (i) It is for the State Government to proceed to indentify the Forest land in terms of the parameters laid down by the Hon'ble Supreme Court in Civil Appeal No. 4682-4683 of 2005 titled as B.S. Sandhu

Vs. Government of India and others, decided on 21.05.2014 based on the revenue record and the test laid therein.

- (ii) The notifications would in substance apply only in case the land in question is forest land in the revenue record;
- (iii) In so far as land of the petitioner is concerned, the aforesaid exercise be carried out to take a call on whether what is alleged by the petitioner i.e. it is not forest land is correct or not and a reasoned decision be communicated to the petitioner on or before 03.07.2014, as prayed by Ld. Additional Advocate General.
- (iv) If the land in question is not forest land, then appropriate development works as per the Final Master Plan and Notified Area Committee of Naya Gaon should be undertaken as the claim is that the ground reality is really pathetic on account of all development works having stopped; and
- (v) The directions already contained in the order dated 04.03.2014 for action qua construction unauthorizedly carried out on a proposed road and clearance of garbage would be implemented on or before 03.07.2014 with visible photographs

That the orders dated 28.05.2014 passed in CWP No. 22756 of 2013 were challenged by way of SLP No. 16646 of 2014 titled as State of Punjab & Others Vs. Gram Panchayat, Bari Karoran & Others and the same was dismissed vide order dated 14.08.2014 and thus the order dated 28.05.2014 passed in CWP No. 22756 of 2013 have attained finality upto the Hon'ble Apex Court."

11. That against the Orders of the Hon'ble Single Judge, Contempt Appeal No. 13 of 2016 was filed and the Hon'ble Court was pleased to pass orders on 28.4.2016, 04.05.2016 and 06.05.2016 whereby it was clearly mentioned that no condition would apply on the delisted land. Moreover specific Affidavits were

also filed in this regard before Hon'ble High Court by Sh. D.S Mangat, IAS, Deputy Commissioner, S.A.S. Nagar, Mohali, Sh., Viswajeet Khanna, IAS, Financial Commissioner, Forest, Government of Punjab, Chandigarh and Sh. Vikas Pratap, IAS, Secretary to Government of Punjab, Department of Local Government, Chandigarh. Copy of Orders dated 28.05.2014 28.04.2016, 04.05.2016 and 06.05.2016 passed by Hon'ble High Court and Affidavits are attached as Annexure A-1 (Colly).

12. In terms of above orders, the undersigned had applied on 23-02-2022 for information to Sub- Registrar-cum-Assistant Information officer, Majri, District SAS Nagar under RTI Act in regard to status of our land as on 25-10-1980. **(Annexure H)**

13. The office of the Sub-Registrar, Majri, District SAS Nagar provided the information vide its reply dated 07-03-2022. Vide this reply, the status of the entire land falling within the farm was shown as agricultural land as on 25-10-1980. In terms of the order of the Hon'ble High Court on 28-4-2016, 4-5-2016 and 6-5-2016, no condition would apply on the de-listed land, which was not a Forest Land as on 25-10-1980.

14. It is categorically stated that the neighbours of the undersigned namely Sh. Rana jolly, his son Karan Jolly and daughter-in-law Smt. Seema Jolly are involved in development and sale of plots in a illegal colony being developed adjacent to the farm of the undersigned. This colony is being developed on the Shamlat land of Village Nadda, District SAS Nagar. The land is also closed under the provisions of **Forest (Conservation) Act 1980 and Indian Forest Act 1927**. The plots are being sold on the basis of Sub-GPA of the GPA of Shamlat land procured illegally from some of the residents of the Village Nadda. Huge construction of permanent structures is being carried out

on this land. The present complaint has been given due to verbal objections raised by the undersigned against this illegal development of a colony. Copy of formal complaint given now against them is enclosed (**Annexure I**). All the owners of land in the illegal colony ( Begampura Farm) should be asked to produce proof of ownership to ascertain the truth.

15. Complainant Ms Vandana Chauhan is constructing illegally two huge houses by way of multiple permanent structures on this Shamlat cum Forest land of Village Nadda. She has signed the complaint due to objections raised by the undersigned. Copy of formal complaint given now against her is enclosed (**Annexure J**) She may be asked to produce a proof of purchase of land to ascertain the truth.

16. Sh Jagjit Singh has constructed a huge illegal Farm house by way of permanent structure on the Shamlat cum Forest land of village Nadda. He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given now against him is enclosed (**Annexure K**). He may be asked to produce a proof of purchase of land to ascertain the truth.

17. Sh. Pawan Kumr is the Manager of a illegal butchery under the name "Billy Goat Farm" being run by Sh. Rana Iqbal Singh Jolly. He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given now against him is enclosed (**Annexure L**)

18. Sh Manjit Singh Lakhmana has constructed a huge Farm House under the name "Gurcheten Farm". He is under the process of carving out plots and selling the same. He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given against him now is enclosed (**Annexure M**)

19. Sh. Gurbachan Singh one of the complainant has constructed a Huge Farm House under the name "**Inderjit Farm**" and constructed permanent structures. He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given against him now is enclosed (**Annexure N**)

20. Sh. Rana Iqbal Singh Jolly has constructed a Huge Farm House under the name "**Baikunth Farm**" by way of several permanent constructions. He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given against him now is enclosed (**Annexure O**)

21. Sh. Karan Singh Jolly S/o Rana Iqbal Singh Jolly R/o Village Karoran, Nayagaon, Dist. SAS Nagar, Punjab, has constructed a Huge Farm House by way of carrying out permanent constructions with concrete roofing and other allied facilities in contravention of the "**The Punjab New capital (Periphery) Control Act 1952 and The Punjab Regional and Town Planning and Development Act 1995**". He signed the complaint due to objections raised by the undersigned. Copy of formal complaint given against him now is enclosed (**Annexure P**).

22. Surprisingly, no notice for demolition has been issued to these complainants, who themselves are indulging in massive illegal constructions on the Shamlat as well as Forest land. Further, no efforts have been made to check the illegal sale of plots and development of several illegal colonies in the Village of Karoran, falling outside the limit of NAC/Municipal committee Nayagaon.

23. It is humbly submitted that the Department of Town & Country Planning should carry out an exercise to map through GPS, all the constructions over 504 Acres of land out of 1092 Acres of land which was de-listed from Village

Karoran, District SAS Nagar. The remaining 588 Acres of land falls within Nagar Panchyat (NAC), Nayagaon, District SAS Nagar. This will reveal the extent to which large scale construction is being carried out in the area of Village Karoran, where the farm of the undersigned is located . It will also reveal that the farm of the undersigned is the only farm which does not have any permanent structure and is dedicated entirely to horticulture and plantation and development of hundreds of species of plants collected from all across the country.

24. The residents of the village have already issued a contempt notice to Financial Commissioner, Department of Forests and Wildlife Preservation on 31.03.2023 (**Annexure Q**) for not carrying out the required exercise to identify the status of lands as on 25.10.1980.

It is, requested that for the sake of justice & equity similar demolition notices may please be issued in the entire area of Village Karoran, Nadda, Masol and similar other villages where large scale illegal construction is going on un-abated. Further, the notice issued to the undersigned may please be filed, after carrying out physical verification, by deputing an officer of the department.

Thanking you.

  
(Sanjiv Gupta) 04/05/2023  
The Hermitage, Village Karoran  
Sub Tehsil Majri, District SAS Nagar  
Mobile 9592911000

IN THE COURT OF **NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 161/2023**

RANA IQBAL SINGH JOLLY & ORS ...Petitioner

Versus

STATE OF PUNJAB & others ...Respondent

Know all to whom these presents shall come that I / We, the undersigned appoint **Paranjay Chopra, Adv** to be the Advocate for the **Respondent No.6** in the above mentioned case, to do the following acts, deeds and things or any of them, that is to say :-

1. To act, appear and plead in the above mentioned case in this Court or any other Court in which the same may be tried or heard in the first instance or in Appeal or Letters Patent Appeal or Review or Revision or Execution or in any other stage of its progress until its final decision.
2. To present pleadings, appeals, Letters Patent Appeals, petition for appeal or any other petition to the Supreme Court, cross objection or petition for execution, review, revision withdrawal, compromise or other petition or affidavits or other documents as shall be deemed necessary or advisable for the prosecution of the said cause at all its stages.
3. To withdraw or compromise the said case or submit to arbitration any differences or disputes that shall arise touching or in any manner relating to the said cause.
4. To receive payments and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of prosecution of the said cause.
5. To employ any other Legal Practitioner authorizing him to exercise the powers and authorities hereby conferred upon Advocates whenever they may think fit to do so.

AND I / We hereby agree to ratify whatever the Advocates or their substitute shall do in the premises and in this connection.

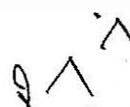
AND I / We hereby agree not to hold the Advocates or their substitute responsible for the result of the said cause in consequence of his absence from the Court when the said cause is called up for hearing.

AND I / We hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocates remaining unpaid, they shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

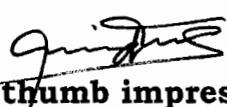
AND I / We hereby agree that the Advocates will not be bound to appear before us if the case is transferred to any other Court or if the Court sits at any place other than its normal place of sitting.

IN WITNESS WHEREOF I / We hereunto set my / our hands to these presents the contents of which have been explained to and understood by me / us.

This the **18/08/2023**.

  
ACCEPTED

ADVOCATES

  
(Signature/thumb impression of Client)

11/8/23  
Additional Chief Administrator  
GMADA, S.A.S. Nagar



paranjay chopra &lt;chopra.paranjay@gmail.com&gt;

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**Reply by way of Affidavit of Amarinder Singh Tiwana, Additional Chief Administrator, GMADA, PUDA Bhawan, Sector 62, S.A.S. Nagar (Mohali) on behalf of Respondent no. 6.**

1 message

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**paranjay chopra** <chopra.paranjay@gmail.com>  
To: "vasubhushan@gmail.com" <vasubhushan@gmail.com>

Fri, Aug 18, 2023 at 8:04 PM

Please find attached a copy of Reply by way of Affidavit of Amarinder Singh Tiwana, Additional Chief Administrator, GMADA, PUDA Bhawan, Sector 62, S.A.S. Nagar (Mohali) on behalf of Respondent no. 6.

Regards  
PARANJAY CHOPRA  
Advocate  
Ch. 138, Delhi High Courts,  
New Delhi-110003  
Mob: 9818665555  
Email: [chopra.paranjay@gmail.com](mailto:chopra.paranjay@gmail.com)

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